

COURT - I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

APPEAL NO. 80 OF 2016

Dated: 14th March, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of :

Bangalore Electricity Supply Co. Ltd. ...Appellant(s)

Vs.

Karnataka Electricity Regulatory Commission ...Respondent(s)

Counsel for the Appellant(s) : Mr. Ashok Bannidinni

Counsel for the Respondent(s) : Ms. Swapna Seshadri
Ms. Neha Garg for R.1

ORDER

Learned counsel for the respondent seeks four weeks' time to file reply. She may file reply on or before 18.04.2017 after serving copy on the other side. Thereafter rejoinder may be filed on or before 02.05.2017 after serving copy on the other side.

List the matter on **04.05.2017.**

**(I. J. Kapoor)
Technical Member**

pr/vt

**(Justice Ranjana P. Desai)
Chairperson**